

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 260/TT/2015

- Subject : Determination of transmission tariff for Champa PS-Dharamjaygarh (Korba) 765 kV S/C line along with bays, Raigarh PS (near Kotra)- Champa PS 765 kV S/C line along with bays and establishment of 765/400 kV 6X1500 MVA Champa Pooling Station under "Establishment of Pooling Stations at Champa and Raigarh (near Tamnar) for IPP Generation Projects in Chattisgarh" in Western Region for 2014-19 Tariff period.
- Date of Hearing : 29.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Limited and 7 Others
- Parties present : Shri M.M. Mondal, PGCIL
Shri Avinash M.Pavgi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri Mohd Mohsin, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Champa PS-Dharamjaygarh (Korba) 765 kV S/C line along with bays, Raigarh PS (near Kotra)- Champa PS 765 kV S/C line along with bays and establishment of 765/400 kV 6X1500 MVA Champa Pooling Station under "Establishment of Pooling Stations at Champa and Raigarh (near Tamnar) for IPP Generation Projects in Chattisgarh" in Western Region for 2014-19 tariff period.
- b) As per the investment approval dated 31.5.2011, the instant assets were scheduled to be commissioned on 31.5.2014. Assets-I, II and III were commissioned on 24.5.2014, 31.5.2015 and 13.6.2015. The Asset-IV, V and VI are yet to be commissioned. There is no time over-run in case of Asset-I. The time over-run in case of Assets-II to VI is mainly due to RoW issues at



Champa-Raigarh transmission line and significant delay in land acquisition at Champa PS.

- c) Asset-I has been commissioned within the timeline specified in the 2014 Tariff Regulations for grant of additional ROE of 0.5% and hence additional ROE may be allowed.
- d) RCE and the revised approved apportioned cost has been submitted vide affidavit dated 28.4.2016.

2. In response to a query of the Commission, the representative of the petitioner submitted that Assets-IV, V and VI are yet to be commissioned and they may not be commissioned during May, 2016. The Commission observed that tariff for Assets-IV, V and VI will not be allowed in the instant petition if they are not commissioned by 10.5.2016 and directed the petitioner to file separate petition in case of Assets-IV, V and VI. The Commission further observed that Annual Fixed Charges allowed for Assets-IV, V and VI shall be withdrawn from the computation of PoC charges.

3. The Commission directed the petitioner to submit the Auditor's Certificate and revised tariff forms on affidavit with an advance copy to the beneficiaries by 10.5.2016 failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

